

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

101. I.A. 124/2024  
I.A. 236/2024  
IN  
C.P.(IB)-566(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **25.04.2024**

NAME OF THE PARTIES: Sunflag Iron and Steel Co Ltd  
VS  
Adico Forge Private Limited.

**Appearance:**

For the RP: Adv. Kunal Kanungo i/b Adv. Dipti Mundra

For the COC: Adv. Arpit Singh a/w Adv. Vivek Singh Panwar

For the SRA: Sr. Adv. Chetan Kapaida a/w Adv. Rohan Agarwal

SECTION 7 OF IBC, 2016

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 124/2024**

1. Heard the arguments. **Reserved for order/clarification.** Parties are directed to file their written submission within a week.

**I.A. 236/2024**

2. The above application has been filed by RP seeking exclusion of 31 days from the CIRP from CIRP commencement date i.e. 23.06.2023 till the receipt of order i.e. 14.07.2023 (22 days) and from the order of replacement of IRP dated 08.11.2023 till receipt of order of replacement of IRP i.e. 17.11.2023 (9 days).

3. After hearing the submission of the Applicant and going through the averments made in the application, this bench feels that this is a fit case for allowing the above application.
4. Accordingly, the above I.A. 236/2024 is **allowed** and disposed of excluding the 31 days from CIRP as prayed for.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)